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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No.239 OF 2003

IN

O.A. No.2938 OF 2002

New Delhi, this the 19th day of August, 2003

HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER  
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Pulkit San  
S/o Ayodhi San  
R/o Sector 4/1185, R.K. Puram,  
New Delhi.

....Applicant  
(By Advocate : Shri Deepak Verma)

Versus

Union of India through  
1. Shri D.C. Gupta  
Secretary,  
Dept. of Expenditure,  
Ministry of Finance,  
North Block, New Delhi.

2. Shri Harcharan Singh,  
Secretary,  
Staff Selection Commission,  
Block No.12, C.G.O. Complex,  
New Delhi.

....Respondents  
(By Advocate : Shri R.P. Aggarwal)

ORDER (ORAL)

SHRI SHANKER RAJU, JUDICIAL MEMBER:

In view of the orders passed by the respondents refixing the pay of the applicant, the Contempt Petition is disposed of with a direction to the respondents to work out consequential benefits within a period of three months from the date of receipt of a copy of this order. Notice issued to the <sup>contemnors</sup> alleged respondents no.2 and 3 are discharged.

R.K. Upadhyaya  
(R.K. UPADHYAYA)  
ADMINISTRATIVE MEMBER

S. Raju  
(SHANKER RAJU)  
JUDICIAL MEMBER

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